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ITEM NO. IB COURT NO. 7 SECTION XV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3409 OF 1995@@
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Borosil Glass Works Ltd. Employees Union... Appellant (s)

Vs.

D.D. Bambode and Ors. ... Respondent (s)

(HEARD BY: HON'BLE BABU & VARIAVA, JJ.)

Date: 30.11.2000 This/These matter(s) was/were called on for judgment today.

CORAM :
HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE S.N. VARIAVA

For appellant (s) Mr. Ashok Kr. Gupta, adv.

For respondent (s) Mr. CS Vaidyanathan, Sr.adv.(A.C.)

UPON hearing counsel, the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....J
Hon'ble Mr. Justice S.N. Variava pronounced the judgment of this Court.

The appeal is allowed. There shall be no order as to costs.
.SP1

(Alka Dudeja) (S. Krishnan)
Court Master Court Master

Signed reportable judgment is placed on the file.